

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 118/MP/2015**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13 of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the procurers for compensation due to change in law impacting revenues and costs during the operating period.

Date of hearing : 11.8.2015

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K.Iyer, Member

Petitioner : Sasan Power Limited

Respondents : MP Power Management Company Limited and others

Parties present : Shri Sanjay Sen, Senior Advocate, SPL  
Shri Janmali Manikala, Advocate, SPL  
Shri Surya Kant, SPL  
Shri N.K. Deo, SPL  
Shri Rajiv Srivastava, Advocate, UPPCL  
Shri G.Umapathy, Advocate, MPPMCL  
Ms. R. Mekhala, Advocate, MPPMCL  
Mis Ranjitha Ramachandran, Advocate, Haryana and Rajasthan  
Ms. Poorva Saigal, Advocate, HPPC  
Shri Gaurav Gupta, Advocate, PSPCL  
Shri Rahul Dhawan, Advocate, BYPL and BRPL

**Record of Proceedings**

Learned counsels for the distribution companies of Uttar Pradesh and Punjab State Power Corporation Limited requested for time to reply to the petition which was allowed by the Commission.

2. The Commission directed the respondents to file their replies, if not filed, by 20.8.2015 with an advance copy to the petitioner who may file its rejoinder, if any, by 26.8.2015.

3. The Commission directed the petitioner to file the following information for the year 2013-14 and 2014-15, by 20.8.2015 with an advance copy to the respondents who may file their responses, if any, by 26.8.2018:

- (a) Details of auxiliary consumption separately for generating station, colony, water intake system and coal mines.
- (b) Schedule generation, actual gross generation at generator terminal and actual sent out generation at switchyard;
- (c) Energy scheduled to the procurers including Madhya Pradesh;
- (d) Year-wise calculation of electricity duty and energy cess for the years 2013-14 and 2014-15 separately.
- (e) As number of units were declared under commercial operation in different period during 2013-14 and 2014-15, submit the quantity of coal required to be produced/mined along with auxiliary consumption required for the respective quantum; and
- (f) COD of different units during 2013-14 and 2014-15.

4. The Commission directed that due date for filing the replies, rejoinder and information should be strictly complied with. The replies, rejoinder and information filed after due date shall not be considered.

5. The Commission directed to list the petition for hearing 1.9.2015.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**